[श्री उन्नसेन]

धाफ यंग साइंटिस्ट्स के चेयरमैन को मुझत्तिल कर दिया है। भौर उन के संगठन के दूसरे भाषिकारियों को कारण बताझो नोटिस भी दिया है। क्योंकि वे इस बात की मांग कर रहे थे कि एम 0 एस 0 सी 0 फैलोशिप जो 1973 में बन्द कर दी गई है, पहले उन्हें 350 रूपये प्रति माह साढ़े तीन वर्ष तक मिलता रहा है, पी0 एच 0 डी 0 स्ट्रडेंट फैलोशिप जिस के लिए उन्हें 400 रुपये प्रति मांह मिलता था, जिसे मापातकाल में 350 रुपये कर दिया गया भौर उन के लिए मनुसन्धान करने की कोई सुविधा नहीं है, उन रिसर्च वर्कर्ज के लिये चिकित्सा सुविधा एवं झावास की सुविधाएं नहीं हैं। मे रिसर्च मनुसन्धान के विद्यार्थी हड़ताल पर हैं मौर स्थिति भरयन्त गम्भीर है। इसलिये मैं स्वास्थ्य मंत्री बी का व्यान इस झोर झाक्रुष्ट करना चाहता हं।

(vi) LAW AND ORDER SITUATION IN KARNATAKA.

SHRI S. NANJESHA GOWDA (Hassan): Sir, I would like to bring to the notice of this august House and also to the Minister of State for Home Affairs who is right now here regarding lawlessness prevailing in Karnataka.

MR. CHAIRMAN: You have to read out what you have already sent to the office. You cannot go beyond that.

SHRI S. NANJESHA GOWDA: Karnataka Government has failed to maintain law and order. Yesterday one man was killed. More than 200 cars and a number of buses have been burnt. Goondas are let loose at Bangalore and other places in Karnataka. Hence I request the Prime Minister, who is also the Home Minister, to take note of the situation and help the innocent people of the State by sending the C.R.P. since State police is silent and also get the report from the Governor to take suitable action.

I want to add one more sentence.

MR. CHAIRMAN: It would not be recorded.

SHRI S. NANJESHA GOWDA: **

MR. CHAIRMAN: We shall now take up Private Members' business. Bills to be introduced. Shri Kanwar Lal Gupta-absent.

15.09 hrs.

EXPORT AND SURPLUS REMOVAL BILL*

SHRI D. D. DESAI: (Kaira): I beg to move for leave to introduce a Bill to extend the time for purchase and distribution of surplus agricultural commodities for relief purposes and to establish a Surplus Commidities Cor poration.

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill to extend the time for purchase and distribution of surplus agricultural commodities for relief purposes and to establish a Surplus Commodities Corporation."

The motion was adopted.

SHRI D. D. DESAI: I introduce the Bill.

CENTRAL EXCISES AND SALT (AMENDMENT) Bill.*

(Amendment of article 1, 2, etc.)

SHRI R. D. GATTANI (Jodhpur): Sir, I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944."

The motion was adopted.

**Not recorded.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 22.12.78 1

SHRI R. D. GATTANI: I introduce; he Bill.

NATURAL CALAMITIES MITIGA-TION COMMISSIONS BILL*

RAJAGOPAL NAIDU SHRI P. (Chittoor): I beg to move for leave to introduce a Bill to provide for the establishment of a commission for the purpose of mitigating the natural calamities and to provide relief to the sufferers dut to these calamities.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a commission for the purpose of mitigating the natural calamities and to provide relief to the sufferers due to these calamities.

The motion was adopted

T SHRI P. RAJAGOPAL NAIDU: introduce the Bill.

CONSTITUTION (AMENDMENT) BILL.

(Amendment of article 19, etc.)

डा॰ रामजी सिंह (भागलपूर) : मैं प्रस्ताव करता हूं कि भारत के संविधान का ग्रौर संशोधन करने वाले विधेयक को पुरःस्थापित करने की **ग्रन्**मति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

डा० रामजी सिंह में विधेयक को पूरःस्था-पित करता हूं।

PROHIBITION COW SLAUGHTER BILL.*

डा0 रामनी सिंह (भागलपुर) : मे प्रस्ताव करता हूं कि गौ हत्या का प्रतिषेध करने का उपबन्ध करने वाले बिधेयक को पुरःस्थापित करने की झनुमति दी जाये।

MR. CHAIRMAN: Motion moved:

"That leave be granted to introduce a Bill to provide for prohibition on killing of cows."

SHRI G. M. BANATWALLA (l'onnam): Sir, I rise to oppose the introduction of this Bill prohibiting the slaughter of cows. I do understand that this is a stage where the Bill is being introduced. I would therefore, be very brief. I will confine myself only to the constitutional invalidity of this Bill as also to the fact that it is not within the legislative competence of this House to enact such a Bill. There are other aspects of this measure which is being proposed, However, all those aspects can be taken into consideration if and when the Bill reaches the later stage of discussion. I will, therefore, be confining myself only to this preliminary objection

Clause 3 of the Bill says:

"No person shall kill or cause to be killed a cow for any purpose or at any place in India."

There term 'cow' is defined in clause 2(b) as—

" 'cow' includes he-calves, shecalves bullocks and bulls.'

We, therefore, find that by including bullocks and bulls in the definition of 'eow' a total and blanket ban is sought to be imposed on the slaughter of bovine population and this, I submit, is in violation of the Constitution.

Sir, I do understand that Article 48 of the Directive Principles has been relied upon by the hon. Momber. quote Article 48:

"The State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds, and prohibiting the slaughter, of cows and calves and other milch and draught cattle."

It is, therefore, extremely clear that Article 48 does not envisage any total or blanket ban on the slaughter of any of the species of bovine population.

+Introduced with the recommendation of the President. Published in Gazette of India Extra ordinary, Part II, Section 2, dated 2,12,78.